

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017**

DIVISION BENCH  
Court-I

**Appeal No.E/2249/2009**

(Arising out of OIA No.53 & 54/CE/Apl/DLH-IV/2009 dt.1.5.2009  
passed by the Commissioner(Appeals), Central Excise, Delhi-IV)

**Date of hearing/Decision: 22.02.2019**

**M/s. Harpreet Foods Pvt.Ltd.**

**Appellant**

**Vs.**

**CCE, Delhi-IV**

**Respondent**

Present for the Appellant: None

Present for the Respondent: Shri M.S.Dhindsa, AR

**Coram: Hon'bleMr. Ashok Jindal, Member (Judicial)**

**Hon'bleMr.Bijay Kumar, Member (Technical)**

**FINAL ORDER NO.60159/2019**

**PER: ASHOK JINDAL**

None appeared on behalf of the appellant is there any request  
for adjournment has been received, despite notice.

2. On perusal of the record, we find that the matter has come  
for hearing on several occasions and in all the occasions, none  
appeared on behalf of the appellant and nor is there any request  
for adjournment has been received. In that circumstance, it is  
concluded that the appellant is not interest in pursuing their appeal,  
therefore, the appeal is dismissed for non prosecution with liberty  
to the appellant to move an application for restoration of the appeal  
within 30 days of communication of this order, he desires so to  
contest the appeal.

(dictated and pronounced in the court)

**(BIJAY KUMAR)**  
**MEMBER (TECHNICAL)**  
mk

**(ASHOK JINDAL)**  
**MEMBER (JUDICIAL)**

